

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

15. 21.01.02

Division bench matter.

Adjourned to 14.03.02.

Vice-Chairman
21/1Later —

Shri B. Mohanty on behalf of Shri P. Panda submitted that applicant wants to withdraw this O.A. and in view of this, he would like to file a memo with copy to other side within five days. In view of this, adjourned to 24.01.02 for considering memo.

Memo for withdrawal of O.A. ~~not~~ filed + copy served.
For further orders.

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23/1/02

Bench

Vice-Chairman
21/1Order dated 24.1.02

None appeared for the petitioner when called. Seen the memo dated 21.1.02 filed by the learned counsel for the petitioner seeking withdrawal of the O.A. Heard ~~by~~ Mr. S.L. Pattnaik, learned A.S.C. for the respondents.

In view of memo filed, the ~~exp~~ O.A. is disposed of as withdrawn. No costs.

Five copies of final order dt. 24.1.02 issued to counsel for both sides.

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25/1/02

S.O. (A)

Vice-Chairman
24/1